

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- 3400**  
TO BE ANSWERED ON- 20/03/2025

**DAPST/STCP**

3400. SHRI G KUMAR NAIK:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the guidelines for fund allocation and monitoring under the Development Action Plan for Scheduled Tribes (DAPST)/Scheduled Tribes Component Plan (STCP);
- (b) the details of adherence to these guidelines by implementing agencies;
- (c) whether compliance assessments have been conducted and if so, the results thereof;
- (d) whether the Government is considering to introduce any legislation to improve fund allocation and utilization under DAPST/STCP; and
- (e) if not, the reasons for not introducing such measures?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGADAS UIKEY)

**(a):** NITI Aayog issues guidelines for earmarking of funds for welfare of Scheduled Tribes by the obligated central Ministries/Departments. The last guidelines regarding Development Action Plan for STs (erstwhile TSP) were issued by NITI Aayog in 2017. As per the guidelines, 2017 and earlier guidelines:

- Ministries/Departments have been mandated to allocate certain percentage of total allocation of schemes.
- Percentage of earmarking should not be less than 50 % of the population proportion or as decided by the task force or actuals whichever is higher.
- Ministries/Departments are required to place the funds earmarked for SCSP under a separate Minor Head '789' and for DAPST under Minor Head '796' below the functional major Head/Sub-Major Heads
- Ministries concerned and States/UTs must ensure mainstreaming of the most vulnerable community groups in major flagship programmes
- Ministries / Departments may estimate gaps, prioritize development needs of STs and orient the schemes to bridge the gaps.
- State-wise distribution of allocation under various Centrally Sponsored Schemes by Central Ministries/Departments, especially under beneficiary oriented schemes should be done in proportion to population for SCs and STs in the respective States/UTs
- Institutional mechanism for monitoring to be strengthened.

The Ministry implements circular dated 18.06.2014 issued by Planning Commission (now NITI Aayog) on the subject 'Revised Guidelines for implementation of Tribal Sub-Plan (TSP) by the States/UTs'. As per the said Guidelines, the States/UTs shall establish, inter alia, the following institutional structures for monitoring of TSP like an Apex Level Committee or a Tribal Advisory council at the State Level with the Chief Minister as Chairperson and the Minister of Nodal Department as Vice Chairman; and an Executive Committee headed by the Chief Secretary

to monitor implementation of Annual TSP. The funds under TSP are earmarked from the total plan outlays not less than the population proportion of STs in State.

**(b) to (c):** Ministry of Tribal Affairs (MoTA) convene meetings with obligated Ministries/Departments from time to time to review the implementation of guidelines, allocation and expenditure of DAPST funds. An online monitoring system has been put in place by the Ministry with web address: <https://stemis.gov.in> for monitoring of DAPST funds. Also, the Ministry has undertaken two missions for development of STs through convergence of funds available with different Ministries/Departments under DAPST namely-Pradhan Mantri Janjati Adivasi Nyay Maha Abhiyan (PM JANMAN) and Dharti Aaba Janjatiya Gram Utkarsh Abhiyaan.

Ministries/Departments and NITI Aayog undertakes evaluation of CS and CSS schemes through third party. NITI Aayog has conducted an Evaluation Study for the EFC cycle which ended in 2020-21 which covered the schemes namely Post Matric Scholarship, Pre-Matric Scholarship, Support to TRI, MSP for Minor Forest Produce, SCA to TSS, Development of PVTGs, Tribal Festival, Infrastructure, Mass Education.

Scheme-wise and Ministry/Department-wise allocation for welfare of Scheduled Tribes is given separately in Statement 10B of Expenditure Profile of Union Budget every year. Further, allocation under PMJANMAN and DAJGUA by concerned Ministries/Departments is given in Statement 10BB and 10BBB of Expenditure Profile of Union Budget respectively. Ministry/Department-wise DAPST allocation and expenditure during last three years is given at **Annexure**.

**(d) to (e):** At present, Ministry is not considering to introduce any legislation at Central level to improve fund allocation and utilization due to following reasons:

- In the Union Budget 2025-26, an amount of Rs. 1,27,434.20 crore (excluding UT allocation) has been allocated as DAPST funds out of the total scheme budgetary allocation of obligated Ministries/Departments which is more than five time increase in DAPST funds allocation than that of FY 2013-14 (Rs. 24594.45 Crore).
- DAPST fund utilization has been more than 92 % of RE during last five years.
- For proper accounting and monitoring and to ensure their non-divertibility to any other scheme, funds allocated under DAPST are shown by all the obligated Ministries/Depts under the minor head '796' below the functional major Head/Sub- Major Heads in their 'Detailed Demands for Grants'.
- NITI Aayog regularly reviews existing guidelines, and issues updated or new guidelines as needed.
- The Ministry has undertaken two missions for development of STs through convergence of funds available with different Ministries/Departments under DAPST namely-PM JANMAN and DAJGUA. Enacting the bill, may limit the scope of DAPST and restrict the Ministry to launch new initiatives like these for development of ST and tribal areas in saturation mode.

Further, Andhra Pradesh, Karnataka, Telangana, Uttarakhand, Rajasthan and Tamil Nadu have enacted legislation to ensure adequate allocation and effective expenditure in respect of State Tribal Sub Plan.

Annexure referred to in reply to parts (b) to (c) of the Lok Sabha Unstarred Question No. 3400 for 20.03.2025 by SHRI G KUMAR NAIK regarding "DAPST/STCP"

**Ministry/Department-wise DAPST allocation and expenditure during last three years**

(Rs. in crores)

Sr.No	Ministries / Departments	2021-22		2022-23		2023-24	
		BE	Exp	BE	Exp	BE	Exp
1	Department of Agricultural Research and Education	115.50	98.46	85.82	96.01	104.21	106.83
2	Department of Agriculture, Cooperation and Farmers' Welfare	10,528.73	10,073.20	10,606.04	8,516.43	9,811.05	9,228.71
3	Department of Animal Husbandry & Dairying	265.29	222.82	327.20	166.48	376.92	209.17
4	Department of Commerce	25.00	15.53	25.51	24.51	25.37	25.51
5	Department of Consumer Affairs	1.92	1.92	1.08	0.75	0.80	1.09
6	Department of Drinking Water and Sanitation	5,897.18	4,310.62	6,615.80	6,109.97	7,615.90	7,479.76
7	Department of Empowerment of Persons with Disabilities	61.04	46.69	60.66	43.50	58.48	48.29
8	Department of Fertilizers	3,592.57	6,782.83	4,395.03	10,956.32	7,699.72	8,403.08
9	Department of Fisheries	91.52	109.38	172.71	100.47	182.59	133.39
10	Department of Food and Public Distribution	10,814.48	12,389.97	9,152.54	12,756.53	9,359.15	9,598.62
11	Department of Health and Family Welfare	4,260.20	4,262.70	5,400.57	4,741.23	4,830.41	4,134.09
12	Department of Higher Education	1,963.45	1,459.86	1,986.00	1,841.56	2,061.00	1,983.06
13	Department of Land Resources	215.01	223.76	228.32	23.92	239.58	201.77
14	Department of Pharmaceuticals	17.00	--	18.17	23.35	26.45	15.88
15	Department of Rural Development	15,127.24	18,652.60	18,296.61	17,701.14	20,400.56	18,799.47
16	Department of School Education and Literacy	5,297.40	4,199.99	6,093.66	5,288.89	6,824.04	5,642.10
17	Department of Science and Technology	125.45	93.63	124.37	71.18	119.40	38.50
18	Department of Telecommunications	401.01	411.73	408.50	188.20	453.65	539.05
19	Department of Water Resources, River Development and Ganga Rejuvenation	197.17	354.52	791.50	220.49	358.00	298.01
20	Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	35.80	34.71	72.00	43.42	71.00	54.91
21	Ministry of Coal	36.11	72.59	27.05	41.62	48.46	51.12
22	Ministry of Cooperation	--	--	62.79	--	4.74	--
23	Ministry of Culture	19.57	32.66	22.90	35.81	27.98	35.58
24	Ministry of Development of North Eastern Region	716.87	715.09	754.95	239.54	1,690.00	754.30
25	Ministry of Electronics and Information Technology	456.03	347.52	715.30	254.56	833.50	535.22
26	Ministry of Environment, Forests and Climate Change	152.00	123.54	165.20	106.80	159.00	158.19
27	Ministry of Food Processing Industries	47.30	28.61	77.40	13.28	67.26	40.62
28	Ministry of Housing and Urban Affairs	174.50	565.99	790.66	953.43	1,204.01	1,063.61
29	Ministry of Labour and Employment	1,084.12	1,960.57	1,389.69	1,188.34	1,069.42	913.39
30	Ministry of Micro, Small and Medium Enterprises	350.50	1,468.58	1,678.87	2,469.77	1,883.09	2,222.75

31	Ministry of Mines	15.03	17.48	20.70	20.64	18.40	18.37
32	Ministry of New and Renewable Energy	486.00	235.91	384.00	349.48	572.00	381.28
33	Ministry of Panchayati Raj	78.86	125.08	72.00	76.50	83.51	83.51
34	Ministry of Petroleum and Natural Gas	555.99	92.23	241.00	286.15	77.96	498.49
35	Ministry of Power	765.60	...	584.08	--	957.23	763.36
36	Ministry of Road Transport and Highways	4,125.00	4,501.10	4,545.00	6,287.30	23,375.00	18,495.36
37	Ministry of Skill Development and Entrepreneurship	191.83	146.16	203.33	84.46	251.29	157.73
38	Ministry of Textiles	202.79	157.61	176.73	169.03	187.00	170.34
39	Ministry of Tourism	82.00	...	97.85	18.32	98.50	...
40	Ministry of Tribal Affairs	7,484.07	6,125.51	8,406.92	7,225.29	12,386.00	7,473.32
41	Ministry of Women and Child Development	2,077.93	1,967.27	2,145.00	2,111.40	2,166.00	2,571.91
42	Ministry of Youth Affairs and Sports	121.25	102.16	161.15	126.69	165.10	123.03
		78,256.31	82,530.58	87,584.66	90,972.76	1,17,943.73	1,03,452.77

Source: Statement 10B of Union Budget

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